

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 2203  
TO BE ANSWERED ON 06<sup>TH</sup> MAY, 2016

NON-COMPLIANCE OF RULES

QUESTION

**2203. SHRI MALLIKARJUN KHARGE :**

**Will the Minister of FINANCE be pleased to state:**

- (a): the number of companies which have not complied with the rules of appointing a woman director to their Boards;
- (b): the number of NSE and BSE listed companies which have not complied with the above rules and the action taken thereon;
- (c): the number of Public Sector Enterprises and Public Sector Banks which have not complied with the above rules and the action taken thereon; and
- (d): whether the Government is taking any steps towards ensuring greater role for women in company boards and if so, the details thereof and if not, the reasons therefor ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)

**(a) & (b):** The status as on March 31, 2016 for the listed companies that have not complied with the requirement of appointing woman director on their board is as under:

	Active Companies	Suspended Companies	Total
BSE	201	1174	1375
NSE	42	149	191

Fines have been levied on these companies as specified in the Securities and Exchange Board of India (SEBI) Circular No. CIR/CFD/CMD/1/2015 dated April 8, 2015.

**(c):** The status as on March 31, 2016 for Public Sector Enterprises and Public Sector Banks which have not complied with the requirement of appointing a woman director is as under:

	NSE	BSE
Public Sector Enterprises	17	22
Public Sector Banks	2	2

Fines have been levied on these companies as specified in the Securities and Exchange Board of India (SEBI) Circular No. CIR/CFD/CMD/1/2015 dated April 8, 2015.

**(d):** All efforts are being made by the Government to ensure compliance with the rules of appointing a women director to their Board.

\*\*\*\*\*